

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

The Central Project Co-ordinator (e-Courts),
High Court of Jammu and Kashmir,
Srinagar.

NO: 39519/RS

Dated: 04/10/2018

Sub : Notification No.3195[S.O.3997 (E)] dated
16.08.2018 regarding designation of Special Courts
for SEBI matters - reg.

Sir,

In reference to the subject cited above, I am desired to forward herewith a copy of Notification No. 3195 [S.O. 3997 (E)] dated 16.08.2018 regarding Notification of Special Courts under the Companies Act, 2013 to serve as Special Courts for the Securities Laws namely Securities & Exchange Board of India Act, 1992 (SEB) Act); the Securities Contract (Regulation) Act,1956 (SCRA) and the Depositories Act, 1996 for information and necessary action.

The receipt of this communication may be acknowledged.

Yours faithfully,


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

Encl : As per letter.



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 3195]

नई दिल्ली, बृहस्पतिवार, अगस्त 16, 2018/श्रावण 25, 1940

No. 3195]

NEW DELHI, THURSDAY, AUGUST 16, 2018/SHRAVANA 25, 1940

वित्त मंत्रालय

(आर्थिक कार्य विभाग)

अधिसूचना

नई दिल्ली, 16 अगस्त, 2018

का.आ. 3997(अ).—केंद्रीय सरकार, भारतीय प्रतिभूति और विनियम बोर्ड अधिनियम, 1992 (1992 का 15) की धारा 26क, प्रतिभूति संविदा (विनियमन) अधिनियम, 1956 (1956 का 42) की धारा 26क और निक्षेपागार अधिनियम, 1996 (1996 का 22) की धारा 22ग द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए निम्नलिखित सारणी के स्तंभ (2) में उल्लिखित न्यायालयों के ऊपर अधिकारिता रखने वाले उच्च न्यायालयों के संबंधित मुख्य न्यायमूर्ति की सहमति प्राप्त करने के पश्चात्, स्तंभ (3) की तत्स्थानी प्रविष्टि में यथा उल्लिखित संबंधित राज्यों में अधिकारिता का प्रयोग करने के लिए उपरोक्त अधिनियमों के अधीन उक्त न्यायालयों को विशेष न्यायालय के रूप में पदाभिहित करती है :-

क्रम सं.	विद्यमान न्यायालय	विशेष न्यायालय के रूप में अधिकारिता
(1)	(2)	(3)
1.	अतिरिक्त जिला न्यायाधीश IV- सह-अतिरिक्त महानगर सेशन न्यायाधीश II का न्यायालय, विशाखापत्तनम	आंध्रप्रदेश राज्य
2.	मैशन न्यायाधीश और द्वितीय अतिरिक्त सेशन न्यायाधीश का न्यायालय, गुरुग्राम	हरियाणा राज्य
3.	अतिरिक्त सिविल और सेशन न्यायाधीश LIX, वैंगलुरु शहर	कर्नाटक राज्य
4.	नौवा अतिरिक्त सेशन न्यायाधीश, ग्वालियर, मध्यप्रदेश	मध्यप्रदेश राज्य
5.	मैशन न्यायाधीश और द्वितीय अतिरिक्त सेशन न्यायाधीश का न्यायालय, एस.ए.एस. नगर	पंजाब राज्य
6.	मैशन न्यायाधीश और द्वितीय अतिरिक्त सेशन न्यायाधीश का न्यायालय, चंडीगढ़	संघराज्य क्षेत्र चंडीगढ़

7.	विशेष न्यायाधीश का न्यायालय, (सती निवारण), जयपुर	राजस्थान राज्य
8.	आर्थिक अपराधों के विचारण के लिए विशेष न्यायालय-सह- अतिरिक्त महानगर सेशन न्यायाधीश न्यायालय VIII – अतिरिक्त मुख्य न्यायाधीश XXII, शहर सिविल न्यायालय, हैदराबाद	तेलंगाणा राज्य
9.	अतिरिक्त विशेष न्यायाधीश भ्रष्टाचार निरोधक न्यायालय, जम्मू और श्रीनगर	जम्मू - कश्मीर राज्य
10.	प्रधान जिला और सेशन न्यायाधीश का न्यायालय, अहमदाबाद (ग्रामीण), अहमदाबाद	गुजरात राज्य

[फा. सं. 10/49/2017-पीएम]

डॉ. शशांक मक्केना, सलाहकार (एफएसआरएल)

MINISTRY OF FINANCE

(DEPARTMENT OF ECONOMIC AFFAIRS)

NOTIFICATION

New Delhi, the 16th August, 2018

S.O. 3997(E).—In exercise of the powers conferred by section 26A of the Securities and Exchange Board of India Act, 1992 (15 of 1992), section 26A of the Securities Contracts (Regulation) Act, 1956(42 of 1956) and section 22C of the Depositories Act, 1996 (22 of 1996), the Central Government, after obtaining the concurrence of the respective Chief Justices of the High Courts having jurisdiction over the courts mentioned in column (2) in the Table below, hereby designates the said courts as Special Courts under the aforesaid Acts to exercise jurisdiction in the respective states as mentioned in the corresponding entry in column (3):—

S. No. (1)	Existing court (2)	Jurisdiction as Special Court (3)
1.	Court of IV Additional District Judge – cum – II Additional Metropolitan Sessions Judge, Visakhapatnam	State of Andhra Pradesh
2.	Court of Sessions Judge and 2 nd Additional Sessions Judge, Gurgaon	State of Haryana
3.	LIX Additional City Civil and Sessions Judge, Bengaluru City	State of Karnataka
4.	9 th Additional Sessions Judge, Gwalior Madhya Pradesh.	State of Madhya Pradesh
5.	Court of Sessions Judge and 2 nd Additional Sessions Judge, S.A.S. Nagar	State of Punjab
6.	Court of Sessions Judge and 2 nd Additional Session Judge, Chandigarh	Union territory of Chandigarh
7.	Court of Special Judge, (Sati Niwaran), Jaipur	State of Rajasthan
8.	Special Court for Trial of Economic Offences – cum – VIII Additional Metropolitan Sessions Judge Court – cum – XXII Additional Chief Judge, City Civil Court, Hyderabad	State of Telangana

9.	Courts of Additional Special Judge, Anti-Corruption at Jammu and Srinagar	State of Jammu and Kashmir
10.	Court of Principal District and Sessions Judge, Ahmedabad (Rural) at Ahmedabad	State of Gujarat

[F.No. 10/49/2017-PM]

DR. SHASHANK SAKSENA, Adviser (FSRL)